

The 23rd November 1946

No. L.1305/46/7.—The following Act of the Assam Legislature having been assented to in His Majesty's name by the Governor, is hereby published for general information :—

[Received the assent of the Governor on the 21st November 1946.]

**ASSAM ACT VIII OF 1946**

**THE INDUSTRIAL STATISTICS (FURTHER PROVISIONS AND VALIDATING) ACT, 1946**

(Passed by the Assam Legislature.)

[Published in the Assam Gazette of the 27th November 1946.]

*An Act for making further provisions for the purpose of facilitating the collection of statistics of certain kinds relating to industries and for validating certain acts already done in furtherance of such purpose*

Preamble.

WHEREAS it is expedient to make further provisions for the purpose of facilitating the collection of statistics of certain kinds relating to industries and for validating certain acts already done in furtherance of such purpose ;

It is hereby enacted as follows :—

Short title, extent and commencement.

1. (1) This Act may be called the Industrial Statistics (Further Provisions and Validating) Act, 1946.

(2) It extends to the whole of the Province of Assam.

(3) It shall come into force at once.

Definitions.

2. In this Act—

(a) the expression "Principal Act" means the Industrial Statistics Act, 1942,

(b) all other terms and expressions have the same meaning as in the Principal Act.

India Act XIX of 1942.

Collection of statistics.

3. Notwithstanding anything contained in the Principal Act and the rules framed thereunder, the Provincial Government may, by notification in the official Gazette, direct that statistics in respect of any of the matters enumerated in Sub-section (1) of Section 3 of the Principal Act shall be collected with effect from such date as may be specified in such notification and the date so specified may be either prior or subsequent to the date of such notification.



Collection  
of statistics.

4. Notwithstanding anything contained in Sub-section (1) of Section 3 of the Principal Act, the provisions of that Act shall apply to the collection of statistics in respect of a matter covered by a notification issued under Section 3 of this Act with effect from the date specified in such notification.

Appointment  
of statistics  
authority.

5. (a) The appointment of the Statistics authority already made by the Provincial Government purporting to act under Section 4 of the Principal Act,

(b) the rules that have been already made and published by the Provincial Government purporting to act under Section 12 of the Principal Act,

(c) all notices already served by the Statistics authority purporting to have been issued under Section 5 of the Principal Act, and

(d) all other acts already done by any person or authority purporting to act under any of the provisions of the Principal Act

shall be deemed to be, and always to have been, validly made, published, served or done, as the case may be, as if the requisite notification under Sub-section (1) of Section 3 of the Principal Act had been duly made and published, although such notification had, in fact, not been made or published.

H. C. STORK,

*Secy. to the Govt. of Assam in the Leg. Deptt.*